

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 215  
**CP(IB)/56(AHM)2022**

**Order under Section 95 IBC**

**IN THE MATTER OF:**

Tata Capital Financial Services Ltd  
V/s  
Archana Jagdish Saboo  
(Personal Gaurantor)

.....Applicant

.....Respondent

**Order delivered on ..28/02/2023**

**Coram:**

Dr. Madan B Gosavi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Kriti Kothari, Adv. a/w. Mr. Arjun Sheth, Adv.  
For the Respondent :

**ORDER**

Application is filed u/s 95 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of constitutional validity of provisions relating to the insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 12.05.2023.

**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**